

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19125-19133/2003

(From the judgement and order dated 24/10/2002 in CR No. 3045/2000 & CR No. 3046/2000 & CR No. 3047/2000 & CR No. 3048/2000 & CR No. 3049/2000 & CR No. 3050/2000 & CR No. 3051/2000 & CR No. 3052/2000 & CR No. 3053/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SANDEEP KUMAR & ORS.

Petitioner(s)

VERSUS

MASTER RITESH & ORS.

Respondent(s)

(With appln(s) for c/delay in refiling SLP and office report)

Date: 25/09/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr.K.N.Balgopal, Adv.

Mr. P. Somasundram, adv.

Mr. Devendra Singh,Adv.

For Respondent(s)

Mr. Balbir Singh Gupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

After hearing learned counsel for the parties at length, the Court reserved its judgment.

(Meenu Sethi)

(Pushap Lata Bhardwaj)

